

**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

[HIGH COURT OF KARNATAKA VS. STATE OF KARNATAKA AND  
OTHERS]

**CJ** & KSDJ:  
16.12.2023

**ORDER**

In view of urgency, this Court took up the matter today in Chambers. One of us (Hon'ble the Chief Justice) per chance saw a news clip on a TV channel "Times Now" which runs as "Belagavi incident victim is to be visited by the representatives of National Human Rights Commission as well as by the delegation of a political party".

This Court, on 12.12.2023, took *suo motu* cognizance of the news articles published in Daily Newspapers referring to the unfortunate incident that took place at Vantamuri Village, Hukkeri Taluk in Belagavi District. In the said order, we having expressed deep anguish and pain over the trauma suffered by the victim, had called for the status report.

Accordingly, the learned Advocate General had placed on record a memo along with the status report on 14.12.2023. On perusal of the same, this Court not being satisfied, had thought it fit to call for the additional status report.

On a query made to the learned Advocate General on 14.12.2023, it was informed to us that the victim has been under medical treatment. We had orally expressed the need to counsel the victim of this unfortunate incident.

The visit of people to the hospital to see the victim, in the circumstances, is not unusual. This Court normally would not like to restrict the freedom of movement of any citizen; however, considering the fact that the victim has suffered unbearable trauma and she has been undergoing medical treatment, in our considered opinion, the flow of visitors is likely to affect the health condition of the victim and disturb the ongoing medical treatment as well. Therefore, we deem it appropriate to restrict the visitors in the best interest of the victim and to secure undisturbed medical treatment.

In the above backdrop, we direct that no person, individual, groups, associations, political parties, or the like shall visit the place of the victim except with the prior written permission of the medical officer in-charge of the hospital or the doctor treating the victim.

Needless to state that the order shall not prevent the family members of the victim, the official representatives of

Statutory Authorities/Commissions or the Investigating Agencies to visit the victim in a need based manner.

The Registrar General of this Court is instructed to circulate this order in the relevant circles and release it to the Print & Electronic media, immediately.

We appreciate the swift response of Smt.Prathima Honnapur, the learned Additional Advocate General in the matter.

**Sd/-  
CHIEF JUSTICE**

**Sd/-  
JUDGE**

AHB